

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP(IB) No. 181/Chd/Hry/2024

IN THE MATTER OF:

Profectus Capital Pvt. Ltd.

...Petitioner

Vs.

Pawan Healthcare Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/Financial
Creditor

: Mr. Mukul Prakash, Advocate

ORDER

The present petition has been filed under Section 7, IBC 2016 for initiation of CIRP against the respondent/corporate debtor.

Heard. Issue notice of this petition to the respondent-corporate debtor for 10.09.2024 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 10.09.2024.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)